

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3068

ANSWERED ON:08.12.2009

VIOLATION OF EMBLEM ACT

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Swiss Luxury giant Mont Blanc are using the name and image of Mahatma Gandhi for sale of their 'Gandhi' pen in violation of the Emblems and Names (Prevention of Improper Use)

(e) Act, 1952;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (c): Yes Madam. In this case, the Department of Consumer Affairs has received a Notice on 29th of October, 2009 from High Court of Kerala along with a copy of Writ Petition No.27692 of 2009 filed by Shri Dijo Kappen , Managing Trustee, Centre for Consumer Education, Kottayam District, Kerala versus Union of India represented by its Cabinet Secretary as Respondent No. 1. Montblanc International GmbH, Hellgrundweg 100, 22525 Hamburg, Germany as Respondent No. 2, Entrack International Trading Private Limited, 414, Star Plaza, Jasani Road, Rajkot, a sole distributor of 2nd respondent's products in India, as Respondent No. 3 and Ministry of Consumer Affairs represented by the Secretary as Respondent No. 4. The Chief Secretary, Government of Gujarat has been requested to investigate the matter and to take appropriate action under the Emblems & Names (Prevention of Improper Use) Act, 1950 as the Respondent No.3 viz. M/s. Entrack International Trading Pvt. Limited is located in Rajkot, Gujarat State.